

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
CIRCUIT COURT AT PORT BLAIR**

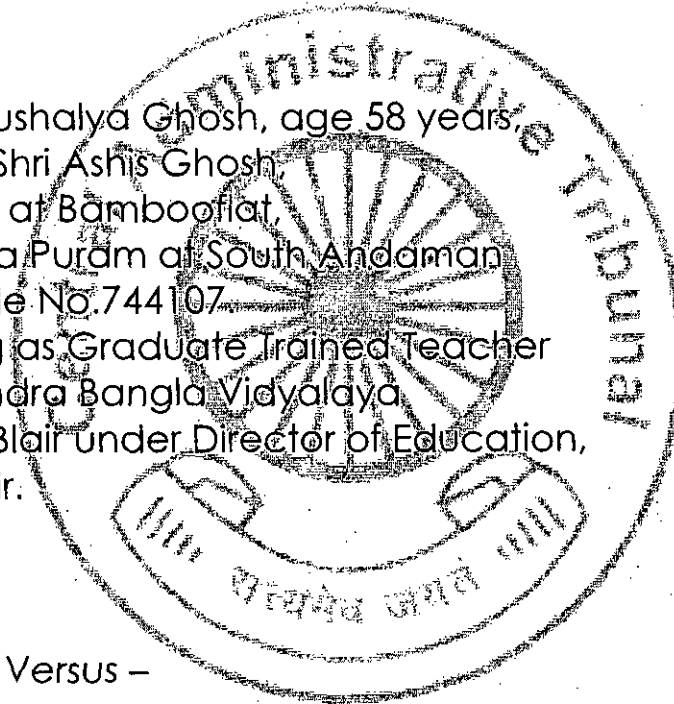
Original Application No.351/00014/2016

Date of order: This, the 25<sup>th</sup> Day of March, 2019

**THE HON'BLE MS. MANJULA DAS, JUDICIAL MEMBER**

**THE HON'BLE DR. NANDITA CHATTERJEE, ADMINISTRATIVE MEMBER**

Smti Kaushalya Ghosh, age 58 years,  
wife of Shri Ashis Ghosh,  
residing at Bambooflat,  
Govinda Puram at South Andaman  
Pin Code No.744 107.  
Working as Graduate Trained Teacher  
in Rabindra Bangla Vidyalaya  
at Port Blair under Director of Education,  
Port Blair.



... Applicant

- Versus -

1. The Union of India,  
service through the Secretary,  
Ministry of Human Resources of Development,  
Government of India, Shastri Bhavan,  
New Delhi-110 001.
2. The Andaman and Nicobar Administration,  
through The Chief Secretary,  
A&N Administration, Secretariat at  
Port Blair - 744 101.
3. The Secretary Cum Director of Education,

A&N Administration, ShikshaShadan,  
Port Blair-744 101.

4. The Deputy Director Education (Personnel),  
A& N Administration,  
Director of the Education,  
VIP Road, Port Blair-744 101.

... Respondents

Advocate for applicant: Mr.P.C.Das

Advocate for respondents: Mr.C.S.Mishra

**ORDER (ORAL)**

**MANJULA DAS, MEMBER (J):**

When the matter came up for consideration today, learned counsel for the applicant submitted that applicant has superannuated and hence the original application filed on grounds of transfer has become infructuous.

2. In view of the above submission, the OA has become infructuous and nothing remains in this OA for adjudication.

3. Accordingly, the OA is disposed of as infructuous.

**(DR.NANDITA CHATTERJEE)**  
**ADMINISTRATIVE MEMBER**

**(MANJULA DAS)**  
**JUDICIAL MEMBER**

/BB/

